

**Central Administrative Tribunal
Principal Bench, New Delhi**

**OA No.4074/2016
MA No.3658/2016**

this the 9th day of December, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

1. Bimal Jit Uppal, aged about 47 years
S/o Shri Gurdarshan Singh
R/o Type-III/55, North West Moti Bagh
New Delhi – 110 021.

2. Mrs. Monia Uppal, aged about 47 years
W/o Shri Bimal Jit Uppal
R/o Type-III/55, North West Moti Bagh
New Delhi – 110 021.

3. Rajendra Singh, aged about 46 years
S/o Shri Bazir Singh
R/o GH-08/68, Paschim Vihar
New Delhi-110 087. Applicants

(All working as Inspectors in NHRC (Deputationists)

(By Advocate: Shri Ajesh Luthra)

Versus

1. National Human Right Commission
Through its Secretary General
Manav Adhikar Bhavan
C-Block, GPO Complex
INA, New Delhi – 110 023.Respondent

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicants.

2. MA No.3658/2016, filed for joining together, is allowed.

3. The applicants, who are working as Inspectors, on deputation, under the respondent-NHRC, filed the present OA, seeking the following reliefs :-

- "i) Direct the respondents to issue necessary orders of absorption of the applicants as Inspectors in National Human Rights Commission or direct the respondents to further consider and absorb the applicants as Inspectors therein.
- ii) Accord all consequential benefits
- iii) Award costs of the proceedings; and
- iv) Pass any order/relief/direction(s) as this Hon'ble Tribunal may deem fit and proper in the interests of justice in favour of the applicant."

4. It is submitted that the Recruitment Rules for the post of Inspector in NHRC provides for absorption of the persons who are working on deputation and since all the applicants are fulfilling all the requisite qualifications, as provided in the Recruitment Rules and working on deputation for sufficient period, they made number of representations, including Annexure A/8 representation dated 22.08.2016 which is still pending before the respondent-NHRC to absorb them as Inspectors into the NHRC. He further submits that two applicants have already completed the period of deputation and others deputation period has not yet completed. The respondent-NHRC is contemplating to pass orders, to repatriate all of them, in view of their aforesaid representation.

5. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondent-NHRC to consider the representation dated 22.08.2016 (Annexure A/8) of the applicants and pass appropriate reasoned and speaking order within 60 days from the date of receipt of a copy of this order, in accordance with law. However, the respondents shall maintain Status Quo, as on today, in respect of the applicants, till the said representation is disposed of. In the event of

passing of any adverse order by the respondent-NHRC, the applicants are at liberty to question the same, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

Order By **DASTI.**

(Dr. Birendra Kumar Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)

/uma/